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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CO.PET. 484/2013

SAVINO DEL BENE FREIGHT FORWARDERS(INDIA)  
PVT LTD ..... Petitioner

Through: None.

versus

SVIL MINES LTD ..... Respondent

Through: Ms. Nimisha Gupta, Adv. for  
Respondent  
Ms. Ruchi Sindhwani, Sr.  
Standing Counsel for OL  
Ms. Manisha Tyagi, Adv. for  
Applicant in CA No. 1063/2019  
Mr. Rajesh Rattan, Adv. for  
PNB

**CORAM:  
HON'BLE MR. JUSTICE DHARMESH SHARMA**

**ORDER**  
**28.11.2023**

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**CO. APPL.2100/2017 (seeking leave to continue arbitral proceedings)**

1. The present application has been filed by the applicant-M/s. SREI Equipment Finance Limited seeking leave of this Court for initiating proceedings under Section 9 of the Arbitration and Conciliation Act, 1996.

2. Learned Sr. Standing Counsel for the Official Liquidator has alluded to order dated 09.04.2019, whereby learned counsel for the applicant appearing on that day had submitted that they would be moving an application before the Calcutta High Court.



3. Hence, this application is without any cause of action and the same is disposed of.

**CO. APPL. 79/2019 (Delay of 215 days in filing report)**

4. This is an application moved on behalf of the Official Liquidator for condonation of delay in filing reply to CA No. 29/2018. The latter application has already been disposed of. Hence, the present application is also disposed of as having rendered infructuous.

5. The application stands disposed of.

**CO. APPL. 1063/2019 (For release of amount)**

6. This is an application moved on behalf of the applicant-M/s. Pioneer Security & Allied Services Pvt. Ltd. The attention of the Court is invited to an earlier order dated 23.01.2023.

7. It is submitted that pursuant to the directions of this Court, the Authorized Representative of the applicant has appeared before the Official Liquidator on 01.02.2023 and subsequent dates. Learned Sr. Standing Counsel for the Official Liquidator seeks time to file report. Let the report be filed within a period of four weeks from today.

8. Learned counsel for the petitioner points out that she has already filed rejoinder to the reply of the Official Liquidator.

**CO. APPL. 1213/2019 (For Directions)**

9. Learned counsel for the applicant-Mr. Sanjay Jain, who was Ex-Director requests for an accommodation. He submits that an adjournment slip has already been moved. However, the same is not on the record. At the same time, not opposed.

10. Let the present application be kept pending for consideration.

**OLR No. 30/2022**

11. Likewise, the present OLR be also kept pending for



consideration at a future date. .

**OLR No. 9/2023**

12. The status report is filed on the record. As requested, let copy of the same be supplied to Mr. Rajesh Rattan, learned counsel for the Punjab National Bank appearing through VC and reply be filed within four weeks thereafter.

13. Re-notify on 12.03.2024.

**DHARMESH SHARMA, J.**

**NOVEMBER 28, 2023**

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